

CHAPTER XIX

RULES MADE UNDER SECTION 4(2) OF THE CITY OF BOMBAY MUNICIPAL (SUPPLEMENTARY) ACT, XII OF 1888

1. Appeals under section 515 of the Bombay Municipal Corporation Act – (i)

An appeal from an order passed by a Metropolitan Magistrate under section 515 of the Bombay Municipal Corporation Act, III of 1888, shall be treated as an appeal under the Code of Civil Procedure and placed before a Division Court on the Appellate Side for admission.

(ii) The procedure to be followed in the adjudication thereof shall be the same as that provided in the case of Civil appeals.

2. Cost – The costs payable in respect of such appeals and proceedings shall be taxed as in an appeal under a Special Act on the Appellate Side, unless otherwise ordered by the Court; Provided that the Court shall have power to fix any lump sum by way of costs or to award costs on the scale allowed in a Civil Appeal on the Original Side if it thinks fit to do so.

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